

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM Nos.113 to 115
C.P.(IB)/2(MP)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

PNB Housing Finance Ltd
V/s

.....Applicant

Mr Jaideep Avtar Singh Personal Guarantor To Global
Mega Ventures Pvt Ltd

.....Respondent

Order delivered on 26/08/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant	: Ld. Adv. Mr. Jaimin R Dave (C.P.(IB)/2(MP)2022) a.w. Ld. Adv. Ms. Aishwarya Sharma (IA/120(MP)2022 & IA/122(MP)2022)
For the Respondent	: Ld. Adv. Mr. Akshat Agrawal (IA/120(MP)2022 & IA/122(MP)2022)

ORDER

IA/120(MP)2022 & IA/122(MP)2022

Learned counsel Mr. Jaimin R Dave appeared and he submitted that this application is filed under section 95 of the IBC, 2016.

Learned counsel for the applicant submitted that he has instruction to withdraw the main matter with liberty to file it again in case of difficulty. Since, the applicant wishes to withdraw the main matter.

Permission to withdraw the main matter is granted.

The main matter i.e. **C.P.(IB)/2(MP)2022** stands withdrawn and disposed of.

Hence, **IA/120(MP)2022 & IA/122(MP)2022** also stands disposed of.

-Sd-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-Sd-

Dr. MADAN B. GOSAVI
MEMBER (JUDICIAL)